

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
STARRED QUESTION NO. 422
TO BE ANSWERED ON 01.04.2022

PARTICIPATION OF CHILDREN IN TV PROGRAMMES

*422. SHRI ASADUDDIN OWAISI:

Will the Minister of Women and Child Development be pleased to state:

- (a) whether National Commission for Protection of Child Rights (NCPCR) has framed guidelines in the year 2011 to regulate participation of children in TV serials, reality shows and advertisements and if so, the details thereof;
- (b) Whether a national workshop of State Commissions for Protection of Child Rights (SCPCR) was held recently to review these guidelines;
- (c) If so, the details thereof;
- (d) Whether NCPCR in consultation with State Commissions proposes to frame new guidelines to safeguard the rights and regulate the participation of children in these shows; and
- (e) If so, the details thereof and the time by which final guidelines are likely to be issued in this regard?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (e): A Statement is laid on the Table of the House.

Statement referred to in reply to Part (a) to (e) of Lok Sabha Starred Question No. 422 to be answered on 01.04.2022 regarding "PARTICIPATION OF CHILDREN IN TV PROGRAMMES"

(a) to (e) The National Commission for Protection of Child Rights (NCPCR) had issued Guidelines to Regulate Child Participation in TV Serials, Reality Shows and Advertisements (2010- 2011). The Guidelines are available at NCPCR's website on the following link:<https://ncpcr.gov.in>. As per information received from Ministry of Information and Broadcasting (Mol&B), Mol&B has also placed NCPCR's guidelines on its website at www.mib.gov.in and also circulated among all TV channels and their associations.

NCPCR time to time organizes workshop with all the State Commissions for Protection of Child Rights (SCPCRs) and with stakeholders to review these guidelines and takes suggestions for suitably incorporated in the new guidelines.
